

IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT
(Conducted Through Virtual Court)

**Before: Shri Waseem Ahmed, Accountant Member
And Shri T.R. Senthil Kumar, Judicial Member**

**ITA No. 170/Rjt/2018
Assessment Year 2013-14**

Sanjay Kumar Vrajlal Dhanak 2614 Amruta Talkies, Station Road, Bagasara, Amreli-388120 Bhavnagar PAN: AJVPD5603J (Appellant)	Vs	The DCIT, Circle-3(1), Rajkot (Respondent)
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Assessee Represented : Written Submission
Revenue Represented : Shri B.D. Gupta, Sr.D.R.

Date of hearing : 21-02-2023
Date of pronouncement : 22-02-2023

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the Assessee as against the Appellate order dated 19.02.2018 passed by the Commissioner of Income Tax (Appeals)-6, Ahmedabad as against the Assessment order passed under section 143(3) of the Income Tax Act, 1961 (hereinafter

referred to as ‘the Act’) relating to the Assessment Year (A.Y) 2013-14.

2. At the outset, the assessee has opted for Vivad se Vishwas Scheme and settled the taxes and also produced Form No. 5 dated 05.10.2021 issued by Principal Commissioner of Income Tax-1, Ahmedabad.

3. Recording the same, the assessee’s appeal is dismissed as withdrawn.

Order pronounced in the open court on 22 -02-2023

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER True Copy
Ahmedabad : Dated 22/02/2023

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
राजकोट